

General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER :

17/82-ALC4/2009 MEETING DATE : 21.07.2009

The Meeting No.17/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 21.7.209 was actually held on **18.08.2009** under the Chairmanship of Jt. DGFT, Shri Anil Aggarwal in his chamber.

Following members were present:-

1. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
2. Shri Rajinder Pal Singh, Dy. DGFT
3. Shri Shyam Lal, FTDO

Case No. B. 160	M/s Global Calcium Ltd.			
Norms Committee Meeting No. 17/10	File No. 01/82/162/91/AM10/DES-III			
Meeting Date 21.07.2009	RAF No. 07/24/040/613/AM09			
Adv. Lic. No. 0710063917 dated 30.03.2009				
Committee considered case as per agenda and in light of written comments of Department of C&PC vide their U.O. No.14010/30/2004/Ch.II dated 09.08.2007, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactate Gluconate	1 Kg.	1.	Calcium Lactate	0.430 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B. 161	M/s Global Calcium Ltd.			
Norms Committee Meeting No. 17/10	File No. 01/82/162/98/AM10/DES-III			
Meeting Date 21.07.2009	RAF No. 07/24/040/612/AM09			
Adv. Lic. No. 0710063902 dated 30.03.2009				
Committee considered case as per agenda and in light of written comments of Department of C&PC vide their U.O. No.14010/30/2004/Ch.II dated 27.07.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Magnesium Lactate	1 Kg.	1.	Lactic Acid	0.990 kg
Ferrous Lactate	1 Kg.	1.	Lactic Acid	0.854 kg
Zinc Lactate	1 Kg.	1.	Lactic Acid	0.823 kg
Calcium Lactate Gluconate	1 Kg.	1.	Lactic Acid	0.387 kg

Magnesium Lactate Gluconate	1 Kg.	1.	Lactic Acid	0.324 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B. 162	M/s Sterling Biotech Ltd.
Norms Committee Meeting No. 17/10	File No. 01/82/50/655/AM09/DES-III
Meeting Date 21.07.2009	RAF No. 34/24/040/00055/AM09
Adv. Lic. No. 3410021673 dated 23.06.2008	
Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.	

Case No. B. 163	M/s Alembic Ltd.
Norms Committee Meeting No. 17/10	F. No. 01/82/50/1603/AM09/DES-III F. No. 01/82/50/1725/AM09/DES-III F. No. 01/82/50/1476/AM09/DES-III F. No. 01/82/50/1510/AM09/DES-III F. No. 01/82/50/1731/AM09/DES-III
Meeting Date 21.07.2009	RAF No. 34/24/040/195/AM09 RAF No. 34/24/040/230/AM09 RAF No. 34/24/040/174/AM09 RAF No. 34/24/040/181/AM09 RAF No. 34/24/040/223/AM09
Adv. Lic. No. 3410023344 dt. 30.01.2009 Adv. Lic. No. 3410023716 dt. 17.03.2009 Adv. Lic. No. 3410023030 dt. 23.12.2008 Adv. Lic. No. 3410023146 dt. 05.01.2009 Adv. Lic. No. 3410023681 dt. 13.03.2009	
Committee considered case as per agenda and taking cue from SION at Sl.No.A-2440 and in consultation with technical authority present in meeting decided to allow amendment in the unit of measurement of export product and import item No.1 to read as “ KGA ”. As regards Advance Authorisation No.3410023716 dated 17.03.2009, it was decided to amend the description of import item No.1 and its quantity to read as Erythromycin Thiocyanate-1.99 KGA/KGA of export product.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B. 164	M/s XL Laboratories Pvt. Ltd.
Norms Committee Meeting No. 17/10	File No. 01/83/50/311/AM07/DES-III
Meeting Date 21.07.2009	RAF No. 05/24/040/177/AM07
Adv. Lic. No. 0510184742 dated 16.06.2006	
Committee considered case as per agenda and in consultation with technical authority present in meeting	

and taking a cue from SION A-412 decided to ratify norms as per SION A-412.

RA concerned may take further necessary action as per above decision of NC.

Case No. B. 165	M/s XL Laboratories Pvt. Ltd.
Norms Committee Meeting No. 17/10	File No. 01/83/50/184/AM07/DES-III
Meeting Date 21.07.2009	RAF No. 05/24/040/44/AM07
Adv. Lic. No. 0510182324 dated 16.05.2006	
Committee considered case as per agenda and in consultation with technical authority present in meeting and taking a cue from SION A-412 decided to ratify norms as per SION A-412.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B. 166	M/s Jubilant Organosys Ltd., Ltd.			
Norms Committee Meeting No. 17/10	File No. 01/82/50/1711/AM07/DES-III			
Meeting Date 21.07.2009	RAF No. 05/24/040/981/AM07			
Adv. Lic. No. 0510200117 dated 27.02.2007				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2004/Ch.III dated 04.06.2007, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Pyridine	1 kg.	1.	Ethyl Alcohol (Denatured)	2.325 kg
		2.	Methanol	1.410 kg
		3.	Alumino Silicate Catalyst	0.019 kg
		4.	Catalyst inert ceramic ring	0.0005 kg
RA concerned may take further necessary action as per above decision of NC				

Case No. B. 167	M/s Cadila Healthcare Ltd.			
Norms Committee Meeting No. 17/10	File No. 01/82/50/202/AM09/DES-III			
Meeting Date 21.07.2009	RAF No. 08/24/040/00002/AM09			
Adv. Lic. No. 0810071149 dated 08.04.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals dated 21.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Carvedilal	1 kg.	1.	Methanol	1.96 Litre
		2.	DMF	0.66 Litre
		3.	Epichlorohydrine	1.40 kg

	4.	IPA	0.83 Litre
	5.	Acetonitrile	0.66 kg
	6.	Guaicol	0.96 kg
	7.	Di Iso Propyl Ether	0.42 Litre
	8.	Toluene	1.959 kg
	9.	Methylene Chloride	0.50 kg

RA concerned may take further necessary action as per above decision of NC The earlier decision taken in 35/82 meeting held on 25.11.2008 may be treated as withdrawn.

Case No. B. 168	M/s Arch Pharma Ltd.
Norms Committee Meeting No. 17/10	File No. 01/82/50/1341/AM09/DES-III
Meeting Date 21.07.2009	RAF No. 03/94/040/796/AM09
Adv. Lic. No. 0310496207 dated 02.12.2008	
Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.	

Case No. B. 169	M/s Auctus Pharma Ltd.
Norms Committee Meeting No. 17/10	File No. 01/82/50/1019/AM09/DES-III
Meeting Date 21.07.2009	RAF No. 09/24/040/216/AM09
Adv. Lic. No. 0910035277 dated 16.09.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/233/2008-PI-III dated 23.04.2009 and in consultation with technical authority present in meeting decided to allow amendment in the description of export product to read as "Losartan Stage I (2-Butyl-4-Chloro-1-[(2'-2'-(2'-Triphenylmethyl-2H-Tetrazole-5-yl)-1,1'-Biphenyl-4-yl)Methyl]-1H-Imidazole-5-Methanol)" without any other change in the decision taken in 2/82 meeting held on 14.04.2009.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B. 170	M/s Metropolitan Overseas Ltd.			
Norms Committee Meeting No. 17/10	File No. 01/82/50/356/AM07/DES-III			
Meeting Date 21.07.2009	RAF No. 03/95/040/250/AM07			
Adv. Lic. No. 0310383411 dated 07.06.2006				
Committee considered case as per agenda and in light of earlier decision taken in 9/10 meeting held on 02.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-[1-(S)-Ethoxy Carbonyl-3-Phenyl propyl]-L-Alanine (ECP-Alanine Ale)	1 Kg.	1.	(S,S)-N-(1-Ethoxy Carbonyl-3-oxo-3-phenyl propyl) alanine benzyl ester	1.25 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B. 171	M/s Metropolitan Overseas Ltd.			
Norms Committee Meeting No. 17/10	F. No. 01/83/50/596/AM08/DES-III F. No. 01/83/50/1057/AM08/DES-III			
Meeting Date 21.07.2009	RAF No. 03/95/040/198/AM08 RAF No. 03/95/040/511/AM08			
Adv. Lic. No. 0310431481 dated 04.06.2007 Adv. Lic. No. 0310441319 dated 30.08.2007				
Committee considered case as per agenda and in light of earlier decision taken in 9/10 meeting held on 02.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-[1-(S)-Ethoxy Carbonyl-3-Phenyl propyl]-L-Alanine (ECP-Alanine Ale)	1 Kg.	1.	(S,S)-N-(1-Ethoxy Carbonyl-3-oxo-3-phenyl propyl) alanine benzyl ester	1.25 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B. 172	M/s Concord Biotech Ltd.
Norms Committee Meeting No. 17/10	File No. 01/82/50/30/AM06/DES-III
Meeting Date 21.07.2009	RAF No. 08/24/040/530/AM05
Adv. Lic. No. 0810047269 dated 07.04.2005	
Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.	

Case No. B. 173	M/s FMC India Pvt. Ltd.
Norms Committee Meeting No. 17/10	File No. 01/82/50/212/AM09/DES-III
Meeting Date 21.07.2009	RAF No. 07/24/040/820/AM08
Adv. Lic. No. 0710056292 dated 07.03.2008	
Committee considered case as per agenda and in light of written comments of Department of C&PC dated 26.07.2009, decided to reject the request of the firm for enhancement in the quantity of inputs as there is no justification for the same.	

Case No. B. 174	M/s Saran Chemicals Pvt. Ltd.
Norms Committee Meeting No. 17/10	File No. 01/83/50/751/AM08/DES-III
Meeting Date 21.07.2009	RAF No. 03/95/040/271/AM08
Adv. Lic. No. 0310433982 dated 26.06.2007	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/77/2006-Ch.II dated 27.07.2009, decided to ratify norms under para 4.7 of HBP as	

per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meta Chloro Aniline (99.5% Min.)	1 Kg.	1.	Meta Chloro Aniline (99%)	1.03 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B. 175	M/s Anupam Rasayan (India) Ltd.
Norms Committee Meeting No. 17/10	File No. 01/82/50/1720/AM09/DES-III
Meeting Date 21.07.2009	RAF No. 52/24/040/30/AM09
Adv. Lic. No. 5210025830 dated 13.03.2009	
Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.	

Case No. B. 176	M/s Bulk Drug Manufacturers Association (India) Indian Drug Manufacturing Association. Ltd.
Norms Committee Meeting No. 17/10	File No. 01/82/162/174/AM10/DES-III
Meeting Date 21.07.2009	
Committee decided to examine the case on file.	

Case No. A-88	M/s Cipla Ltd.
Norms Committee Meeting No. 17/10	File No. 01/82/162/110/AM10/DES-III
Meeting Date 21.07.2009	RAF No. 03/94/040/1006/AM09
Adv. Lic. No. 0310505855 dated 05.02.2009	
Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.	

Case No. A-89	M/s Cipla Ltd.
Norms Committee Meeting No. 17/10	File No. 01/82/162/107/AM10/DES-III
Meeting Date 21.07.2009	RAF No. 03/94/040/994/AM09
Adv. Lic. No. 0310505514 dated 04.02.2009	
Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.	

1	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date:18.08.2009

Decision :Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.

2	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date:18.08.2009
Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.				

3	Case No.:8/38/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/83/050/01570/AM08/	RLA File :03/94/040/00805/AM08/	Lic.No/Date:0310450439 16.11.2007	Defer Date:15.09.2009
Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.				

4	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	Defer Date:18.08.2009
Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.				

5	Case No.:17/27/82-ALC4/2008	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Approved
	HQ File :01/82/050/01034/AM09/	RLA File :07/24/040/00280/AM09/	Lic.No/Date:0710059944 19.09.2008	
Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and approved.				

6	Case No.:33/41/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01473/AM09/	RLA File :07/24/040/00371/AM09/	Lic.No/Date:0710060370 10.10.2008	Defer Date:04.08.2009
Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 04.08.2009.				

7	Case No.:60/29/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01142/AM09/	RLA File :03/94/040/00672/AM09/	Lic.No/Date:0310489879 10.10.2008	Defer Date:04.08.2009

Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 04.08.2009.

8	Case No.:2/36/82-ALC4/2008	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01288/AM09/	RLA File :03/95/040/00674/AM09/	Lic.No/Date:0310494806 19.11.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

9	Case No.:20/37/82-ALC4/2008	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Approved																											
	HQ File :01/82/050/01339/AM09/	RLA File :09/24/040/00312/AM09/	Lic.No/Date:0910036146 02.12.2008																												
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/48/2009-PI-III dated 15.06.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="7">Lansoprazole</td><td rowspan="7">1 KG.</td><td>1.</td><td>2,3 Lutidine OR 2,3-Dimethyl Pyridine</td><td>0.85 kg</td></tr> <tr> <td>2.</td><td>2,2,2-Trifluoroethanol</td><td>0.85 kg</td></tr> <tr> <td>3.</td><td>Hydrogen Peroxide (50%)</td><td>1.15 kg</td></tr> <tr> <td>4.</td><td>Thionyl Chloride</td><td>0.56 kg</td></tr> <tr> <td>5.</td><td>Triethylamine</td><td>0.04 kg</td></tr> <tr> <td>6.</td><td>Methanol</td><td>0.07 kg</td></tr> <tr> <td>7.</td><td>Chloroform</td><td>0.33 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC. Committee also accepted the recommendation of Department of Pharmaceuticals for deletion of SIONs at Sl.No.A-1926, A-2032 and A-2597 and decided to move the file for deletion of these SIONs and to call for All Industry data from Pharmexcil for revision of said SIONs.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Lansoprazole	1 KG.	1.	2,3 Lutidine OR 2,3-Dimethyl Pyridine	0.85 kg	2.	2,2,2-Trifluoroethanol	0.85 kg	3.	Hydrogen Peroxide (50%)	1.15 kg	4.	Thionyl Chloride	0.56 kg	5.	Triethylamine	0.04 kg	6.	Methanol	0.07 kg	7.	Chloroform
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																											
Lansoprazole	1 KG.	1.	2,3 Lutidine OR 2,3-Dimethyl Pyridine	0.85 kg																											
		2.	2,2,2-Trifluoroethanol	0.85 kg																											
		3.	Hydrogen Peroxide (50%)	1.15 kg																											
		4.	Thionyl Chloride	0.56 kg																											
		5.	Triethylamine	0.04 kg																											
		6.	Methanol	0.07 kg																											
		7.	Chloroform	0.33 kg																											

10	Case No.:28/37/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01347/AM09/	RLA File :05/24/040/00562/AM09/	Lic.No/Date:0510231994 02.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

11	Case No.:29/37/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2009	Status:Deferred
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			21.07.2009	
	HQ File :01/82/050/01348/AM09/	RLA File :05/24/040/00566/AM09/	Lic.No/Date:0510231995 02.12.2008	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

12	Case No.:35/41/82-ALC4/2008	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01475/AM09/	RLA File :22/24/040/00055/AM09/	Lic.No/Date:2210008528 24.12.2008	Defer Date:04.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 04.08.2009.			

13	Case No.:3/42/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01481/AM09/	RLA File :08/24/040/00193/AM09/	Lic.No/Date:0810077034 30.12.2008	Defer Date:04.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 04.08.2009.			

14	Case No.:20/42/82-ALC4/2008	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01498/AM09/	RLA File :09/70/040/00215/AM09/	Lic.No/Date:0910036571 05.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

15	Case No.:21/42/82-ALC4/2008	Party Name:BIOCHEMICAL & SYNTHETIC PRODUCTS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01499/AM09/	RLA File :09/24/040/00357/AM09/	Lic.No/Date:0910036573 05.01.2009	Defer Date:18.08.2009
	Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

16	Case No.:23/42/82-ALC4/2008	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01501/AM09/	RLA File :03/94/040/00905/AM09/	Lic.No/Date:0310501128 05.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

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17	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

18	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:18.08.2009
	Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

19	Case No.:29/42/82-ALC4/2008	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01507/AM09/	RLA File :03/94/040/00316/AM09/	Lic.No/Date:0310501151 05.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

20	Case No.:23/43/82-ALC4/2008	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01532/AM09/	RLA File :05/24/040/00656/AM09/	Lic.No/Date:0510234079 06.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

21	Case No.:9/43/82-ALC4/2008	Party Name:PERFECT BIOTECH	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Transferred to Different Section
	HQ File :01/82/050/01518/AM09/	RLA File :03/95/040/00829/AM09/	Lic.No/Date:0310501586 06.01.2009	
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and transferred to DES-VI.			

22	Case No.:17/43/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status: Deferred
	HQ File :01/82/050/01526/AM09/	RLA File :03/94/040/00899/AM09/	Lic.No/Date:0310501723 07.01.2009	Defer Date: 18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

23

Case No.:1/44/82-ALC4/2008	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Approved	
HQ File :01/82/050/01536/AM09/	RLA File :52/24/040/00028/AM09/	Lic.No/Date:5210025186 12.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide O.M. No.BT/IL/05/308/2009-PID dated 27.07.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
ParaHIT-f (Device) Test Kit (50 tests per Kit)	56000 Nos.	1.	Brij-35	1000 gm.
		2.	Gold Chloride	6.791 litre
		3.	Triton X-100	2.7733 gm.
		4.	Anti Mouse 1 gG (Goat)	2500 gm.
		5.	Bovine Albumin Powder Standard	666.670 gm.
		6.	Bovine Serum Albumin	2.9 gm.
		7.	MAB to P. Falciparum for NCM	2,883 gm.
		8.	MAB for P. Falciparum Colloidal Gold	40000 Nos.
		9.	Absorbent Pad 30 MM x 500 Ft.	40000 Nos.
		10.	Conjugate Releasing Pad (2040/2033)	2800000 Nos.
		11.	Disposable lancets pack each contain-25	112000 Nos.
		12.	Heparinized Capallaries pack cont-25	112000 Nos.
		13.	Disposable Swab pack each contain-25	112000 Nos.
		14.	Arrow sign printed self adhesive tape size	91.670 gm.
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:10/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01545/AM09/	RLA File :03/94/040/00538/AM09/	Lic.No/Date:0310502325 13.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

25	Case No.:25/43/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
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	HQ File :01/82/050/01534/AM09/	RLA File :02/24/040/00248/AM09/	Lic.No/Date:0210122139 13.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

26	Case No.:7/44/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01542/AM09/	RLA File :03/94/040/00931/AM09/	Lic.No/Date:0310502289 13.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

27	Case No.:9/44/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01544/AM09/	RLA File :03/94/040/00537/AM09/	Lic.No/Date:0310502324 13.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

28	Case No.:4/44/82-ALC4/2008	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01539/AM09/	RLA File :09/24/040/00385/AM09/	Lic.No/Date:0910036721 15.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

29	Case No.:5/44/82-ALC4/2008	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01540/AM09/	RLA File :09/24/040/00350/AM09/	Lic.No/Date:0910036722 15.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

30	Case No.:26/44/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01561/AM09/	RLA File :22/24/040/00059/AM09/	Lic.No/Date:2210008587 16.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

31	Case No.:21/44/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01556/AM09/	RLA File :05/24/040/00663/AM09/	Lic.No/Date:0510234650 19.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

32	Case No.:22/44/82-ALC4/2008	Party Name:AKUMS DRUGS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01557/AM09/	RLA File :05/24/040/00665/AM09/	Lic.No/Date:0510234676 19.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

33	Case No.:25/44/82-ALC4/2008	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status: Deferred
	HQ File :01/82/050/01560/AM09/	RLA File :09/24/040/00288/AM09/	Lic.No/Date:0910036749 20.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

34	Case No.:10/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01574/AM09/	RLA File :09/24/040/00363/AM09/	Lic.No/Date:0910036805 22.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

35	Case No.:5/45/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01569/AM09/	RLA File :07/24/040/00435/AM09/	Lic.No/Date:0710062501 22.01.2009	Defer Date:18.08.2009
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/113/2007-Ch.II dated 17.07.2009 has called for technical information from firm which are awaited. Since the case was considered by NC in its 15/82 meeting held on 07.07.2009 and was deferred for 18.08.2009, it was decided to defer the case for 18.08.2009.			

36	Case No.:8/45/82-ALC4/2008	Party Name:HETERO LABS LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01572/AM09/	RLA File :09/24/040/00389/AM09/	Lic.No/Date:0910036803 22.01.2009	Defer Date:18.08.2009

Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.

37	Case No.:12/45/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01576/AM09/	RLA File :09/24/040/00372/AM09/	Lic.No/Date:0910036817 23.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

38	Case No.:13/45/82-ALC4/2008	Party Name:MERCK LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01577/AM09/	RLA File :03/95/040/00866/AM09/	Lic.No/Date:0310503731 23.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

39	Case No.:17/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/01581/AM09/	RLA File :09/24/040/00332/AM09/	Lic.No/Date:0910036834 27.01.2009	Defer Date:15.09.2009
	Decision :Committee decided to defer the case for 15.09.2009 for comments of Department of Pharmaceuticals.			

40	Case No.:18/45/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01582/AM09/	RLA File :09/24/040/00368/AM09/	Lic.No/Date:0910036835 27.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

41	Case No.:1/46/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01583/AM09/	RLA File :03/94/040/00969/AM09/	Lic.No/Date:0310504110 28.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

42	Case No.:3/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
			Lic.No/Date:0810077671	

HQ File :01/82/050/01585/AM09/	RLA File :08/24/040/00210/AM09/	28.01.2009	Defer
Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			Date:18.08.2009

43	Case No.:4/46/82-ALC4/2008	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01586/AM09/	RLA File :08/24/040/00211/AM09/	Lic.No/Date:0810077672 28.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

44	Case No.:12/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01594/AM09/	RLA File :09/24/040/00384/AM09/	Lic.No/Date:0910036902 29.01.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

45	Case No.:8/48/82-ALC4/2008	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01613/AM09/	RLA File :34/24/040/00200/AM09/	Lic.No/Date:3410023355 03.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

46	Case No.:6/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01611/AM09/	RLA File :09/24/040/00366/AM09/	Lic.No/Date:0910036958 04.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

47	Case No.:10/48/82-ALC4/2008	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01615/AM09/	RLA File :09/24/040/00367/AM09/	Lic.No/Date:0910036968 05.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

48	Case No.:11/48/82-ALC4/2008	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred

	HQ File :01/82/050/01616/AM09/	RLA File :09/24/040/00327/AM09/	Lic.No/Date:0910036969 05.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

49	Case No.:12/48/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01617/AM09/	RLA File :09/24/040/00382/AM09/	Lic.No/Date:0910036970 05.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

50	Case No.:25/48/82-ALC4/2008	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01630/AM09/	RLA File :05/24/040/00678/AM09/	Lic.No/Date:0510235994 06.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

51	Case No.:26/48/82-ALC4/2008	Party Name:T.C. HEALTH CARE PVT.LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01631/AM09/	RLA File :05/24/040/00645/AM09/	Lic.No/Date:0510235995 06.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

52	Case No.:21/48/82-ALC4/2008	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01626/AM09/	RLA File :34/24/040/00153/AM09/	Lic.No/Date:3410023427 09.02.2009	Defer Date: 18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

53	Case No.:23/48/82-ALC4/2008	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01628/AM09/	RLA File :03/94/040/01007/AM09/	Lic.No/Date:0310506348 09.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

54	Case No.:30/48/82-ALC4/2008	Party Name:PERFECT BIOTECH	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Transferred to
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	HQ File :01/82/050/01635/AM09/	RLA File :03/95/040/00881/AM09/	Lic.No/Date:0310506216 09.02.2009	Different Section
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and transferred to DES-VI.			

55	Case No.:33/48/82-ALC4/2008	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01638/AM09/	RLA File :22/24/040/00064/AM09/	Lic.No/Date:2210008634 10.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

56	Case No.:34/48/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01639/AM09/	RLA File :09/24/040/00402/AM09/	Lic.No/Date:0910037046 11.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

57	Case No.:21/49/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01663/AM09/	RLA File :03/94/040/01030/AM09/	Lic.No/Date:0310507849 18.02.2009	Defer Date:18.082009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

58	Case No.:7/50/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01674/AM09/	RLA File :09/24/040/00404/AM09/	Lic.No/Date:0910037127 19.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

59	Case No.:1/51/82-ALC4/2008	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01687/AM09/	RLA File :22/24/040/00066/AM09/	Lic.No/Date:2210008674 20.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

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60	Case No.:13/50/82-ALC4/2008	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01680/AM09/	RLA File :04/24/040/00105/AM09/	Lic.No/Date:0410102480 20.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

61	Case No.:10/51/82-ALC4/2008	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01696/AM09/	RLA File :22/24/040/00068/AM09/	Lic.No/Date:2210008686 25.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

62	Case No.:4/51/82-ALC4/2008	Party Name:MERIT HEALTHCARE PVT. LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/01690/AM09/	RLA File :03/95/040/00909/AM09/	Lic.No/Date:0310509173 25.02.2009	Defer Date:15.09.2009
	Decision :Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

63	Case No.:12/51/82-ALC4/2008	Party Name:MEDREICH LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01698/AM09/	RLA File :07/24/040/00632/AM09/	Lic.No/Date:0710063294 26.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

64	Case No.:13/51/82-ALC4/2008	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01699/AM09/	RLA File :07/24/040/00642/AM09/	Lic.No/Date:0710063296 26.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

65	Case No.:7/51/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Approved
	HQ File :01/82/050/01693/AM09/	RLA File :03/95/040/00961/AM09/	Lic.No/Date:0310509338 26.02.2009	
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and approved.			

66	Case No.:8/51/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01694/AM09/	RLA File :09/24/040/00430/AM09/	Lic.No/Date:0910037213 26.02.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

67	Case No.:28/1/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01748/AM09/	RLA File :03/95/040/00963/AM09/	Lic.No/Date:0310510096 03.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

68	Case No.:6/1/82-ALC4/2009	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Approved
	HQ File :01/82/050/01726/AM09/	RLA File :34/24/040/00215/AM09/	Lic.No/Date:3410023638 03.03.2009	
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and approved.			

69	Case No.:24/1/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01744/AM09/	RLA File :09/24/040/00451/AM09/	Lic.No/Date:0910037365 12.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

70	Case No.:25/1/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01745/AM09/	RLA File :09/24/040/00441/AM09/	Lic.No/Date:0910037366 12.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

71	Case No.:27/1/82-ALC4/2009	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01747/AM09/	RLA File :03/95/040/00982/AM09/	Lic.No/Date:0310511508 16.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

72	Case No.:4/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/01724/AM09/	RLA File :31/24/040/00331/AM09/	Lic.No/Date:3110037695 16.03.2009	Defer Date:15.09.2009
	Decision :Committee decided to defer the case for 15.09.2009 for comments of Department of Pharmaceuticals.			

73	Case No.:5/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01707/AM09/	RLA File :05/24/040/00746/AM09/	Lic.No/Date:0510237937 16.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

74	Case No.:7/54/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01709/AM09/	RLA File :08/24/040/00233/AM09/	Lic.No/Date:0810078677 16.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

75	Case No.:10/54/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/01712/AM09/	RLA File :05/24/040/00769/AM09/	Lic.No/Date:0510238138 17.03.2009	Defer Date:15.09.2009
	Decision :Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

76	Case No.:11/54/82-ALC4/2008	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01713/AM09/	RLA File :08/24/040/00235/AM09/	Lic.No/Date:0810078764 18.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

77	Case No.:12/54/82-ALC4/2008	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01714/AM09/	RLA File :05/24/040/00712/AM09/	Lic.No/Date:0510238226 18.03.2009	Defer Date:18.08.2009

Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.

78	Case No.:8/1/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01728/AM09/	RLA File :34/24/040/00211/AM09/	Lic.No/Date:3410023742 18.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

79	Case No.:16/54/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01718/AM09/	RLA File :05/24/040/00615/AM09/	Lic.No/Date:0510238452 20.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

80	Case No.:42/1/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01762/AM09/	RLA File :03/94/040/01026/AM09/	Lic.No/Date:0310512522 20.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

81	Case No.:3/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01723/AM09/	RLA File :31/21/040/00430/AM09/	Lic.No/Date:3110037842 24.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

82	Case No.:49/1/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01769/AM09/	RLA File :03/95/040/01002/AM09/	Lic.No/Date:0310513238 25.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

83	Case No.:36/1/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01756/AM09/	RLA File :34/24/040/00236/AM09/	Lic.No/Date:3410023843 26.03.2009	Defer

Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.

Date:18.08.2009

Case No.:47/1/82-ALC4/2009

Party Name:SPAN DIAGNOSTICS LTD

Meet No/Date:17/82-ALC4/2009
21.07.2009

Status:Case
Approved

HQ File :01/82/050/01767/AM09/

RLA File :52/24/040/00029/AM09/

Lic.No/Date:5210026052
27.03.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide O.M. No.BT/IL/05/308/2009-PID dated 27.07.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rapid Diagnostic Test Kits for Malaria	52,33,000 Nos.	1.	Brij-35	1868.93 gm.
		2.	Gold Chloride	49.840 gm.
		3.	Triton X-100	12.693 Litre
		4.	Anti Mouse 1 gG (Goat)	4.672 gm.
		5.	Bovine Albumin Powder Standard	5918.270 gm.
		6.	Bovine Serum Albumin	6151.890 gm.
		7.	MAB to P. Falciparum for NCM	3.551 gm.
		8.	MAB for P. Falciparum Colloidal Gold	1.620 gm.
		9.	Absorbent Pad 30 MM x 500 Ft.	80987 Nos.
		10.	Conjugate Releasing Pad (2040/2033) parahit	74757 Nos.
		11.	Disposable lancets pack (each contain-25)	209320 Nos.
		12.	Heparinized Capallaries pack cont-25	209320 Nos.
		13.	Disposable Swab pack each contain-25	209320 Nos.
		14.	Arrow sign printed self adhesive tape size	74757 Nos.

RA concerned may take further necessary action as per above decision of NC.

Case No.:51/1/82-ALC4/2009

Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.

Meet No/Date:17/82-ALC4/2009
21.07.2009

Status:Case
Approved

HQ File :01/82/050/01771/AM09/

RLA File :03/95/040/00833/AM09/

Lic.No/Date:0310513651
30.03.2009

Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and approved.

86	Case No.:52/1/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Approved
	HQ File :01/82/050/01772/AM09/	RLA File :03/95/040/00834/AM09/	Lic.No/Date:0310513653 30.03.2009	
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and approved.			

87	Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

88	Case No.:1/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/00001/AM10/	RLA File :05/24/040/00762/AM09/	Lic.No/Date:0510239347 01.04.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

89	Case No.:3/2/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/00003/AM10/	RLA File :05/24/040/00686/AM09/	Lic.No/Date:0510239349 01.04.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

90	Case No.:6/2/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/00006/AM10/	RLA File :03/95/040/01031/AM09/	Lic.No/Date:0310514144 01.04.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

91	Case No.:8/2/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/00008/AM10/	RLA File :03/95/040/01035/AM09/	Lic.No/Date:0310514289 02.04.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

92	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

93	Case No.:1/6/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/00056/AM10/	RLA File :03/95/040/00011/AM10/	Lic.No/Date:0310517490 27.04.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

94	Case No.:3/6/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/00058/AM10/	RLA File :03/95/040/00091/AM09/	Lic.No/Date:0310517620 28.04.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

95	Case No.:4/6/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/00059/AM10/	RLA File :07/24/040/00033/AM10/	Lic.No/Date:0710064390 28.04.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

96	Case No.:2/3/85-ALC3/2009	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/85/050/00017/AM10/	RLA File :05/24/040/00017/AM10/	Lic.No/Date:0510240516 29.04.2009	Defer Date:15.09.2009
	Decision :Committee decided to forward a copy of application to DC(MSME) for their comments. Accordingly, the case was deferred for 15.09.2009.			

97	Case No.:9/6/82-ALC4/2009	Party Name:RASHMI PHARMA PVT LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00064/AM10/	RLA File :09/24/040/00012/AM10/	Lic.No/Date:0910037811 30.04.2009	Defer Date:15.09.2009

Decision :Committee decided to defer case for 15.09.2009 for the application to be received from RA/firm.

98	Case No.:11/6/82-ALC4/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/00066/AM10/	RLA File :03/95/040/00041/AM10/	Lic.No/Date:0310517953 01.05.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

99	Case No.:15/6/82-ALC4/2009	Party Name:PASCHIM CHEMICALS PVT.LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Approved
	HQ File :01/82/050/00070/AM10/	RLA File :03/95/040/01006/AM09/	Lic.No/Date:0310518330 04.05.2009	
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and approved.			

100	Case No.:16/6/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Deferred
	HQ File :01/82/050/00071/AM10/	RLA File :03/95/040/00020/AM10/	Lic.No/Date:0310518335 04.05.2009	Defer Date:18.08.2009
	Decision : Withdrawn as the case has already been considered by NC in its 15/82 meeting held on 07.07.2008 and deferred for 18.08.2009.			

101	Case No.:5/7/82-ALC4/2009	Party Name:INDO AMINES LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00076/AM10/	RLA File :03/94/040/00051/AM10/	Lic.No/Date:0310518508 05.05.2009	Defer Date:15.09.2009
	Decision : Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/57/2008-Ch.II dated 20.07.2009 has called for technical information from firm which are awaited. Accordingly, the case was deferred for 15.09.2009.			

102	Case No.:10/7/82-ALC4/2009	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00081/AM10/	RLA File :03/94/040/00439/AM09/	Lic.No/Date:0310518759 06.05.2009	Defer Date:15.09.2009
	Decision :Committee decided to await copy of application from RA/firm. Accordingly, case was deferred for 15.09.2009.			

103	Case No.:9/7/82-ALC4/2009	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
			Lic.No/Date:0310518756	

HQ File :01/82/050/00080/AM10/	RLA File :03/94/040/00453/AM09/	06.05.2009	Defer
Decision : Committee decided to await copy of application from RA/firm. Accordingly, case was deferred for 15.09.2009.			Date:15.09.2009

104	Case No.:13/7/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00084/AM10/	RLA File :03/94/040/01120/AM09/	Lic.No/Date:0310518966 07.05.2009	Defer Date:15.09.2009
	Decision :Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

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Case No.:24/7/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Approved	
HQ File :01/82/050/00095/AM10/	RLA File :34/24/040/00018/AM10/	Lic.No/Date:3410024139 08.05.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/82 meeting held on 16.06.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Step IV (Azithromycin Crude purity Not less than 94.5%)	1 KGA.	1.	Erythromycin Thiocyanate	1.99 KGA
		2.	Acetone	4.45 kg
		3.	Ethyl Alcohol	2.63 kg
		4.	Hydroxylamine Hcl	0.91 kg
		5.	Methane Sulfonyl chloride	0.72 kg
		6.	Methanol	2.72 kg
		7.	Plathinum Catalyst with base of activated carbon (5% platinum on carbon)	1.00 gm
		8.	Methylene Chloride	2.18 kg
		9.	Activated Carbon	0.01 kg
RA concerned may take further necessary action as per above decision of NC.				

106	Case No.:2/10/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00126/AM10/	RLA File :07/24/040/00052/AM10/	Lic.No/Date:0710064909 21.05.2009	Defer Date:15.09.2009
	Decision : Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/113/2007-Ch.II dated 17.07.2009 has called for technical information from firm which are awaited. Since the case was considered by NC in its 15/82 meeting held on 07.07.2009 and was deferred for 18.08.2009, it was			

decided to defer the case for 18.08.2009.

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Case No.:3/10/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Approved	
HQ File :01/82/050/00127/AM10/	RLA File :07/24/040/00064/AM10/	Lic.No/Date:0710064945 22.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2007/Ch.III dated 27.02.2008, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Woodamber SA (1,(2,2,6-Trimethyl Cyclohexyl)-Hexan-3-ol)	1 Kg.	1.	Citronellal	1.46 kg
		2.	Methyl Propyl Ketone	1.50 kg
		3.	Nickel Catalysts	0.06 kg
RA concerned may take further necessary action as per above decision of NC.				

108	Case No.:6/10/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Approved
	HQ File :01/82/050/00130/AM10/	RLA File :05/24/040/00103/AM10/	Lic.No/Date:0510242152 25.05.2009	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

109	Case No.:10/10/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status: Case Deferred
	HQ File :01/82/050/00134/AM10/	RLA File :09/24/040/00060/AM10/	Lic.No/Date:0910038017 26.05.2009	Defer Date: 15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			

110	Case No.:11/10/82-ALC4/2009	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00135/AM10/	RLA File :35/24/040/00004/AM10/	Lic.No/Date:3510026736 26.05.2009	Defer Date:15.09.2009
	Decision :Committee decided to forward a copy of application to DIPP for their comments. Accordingly, case was deferred for 15.09.2009.			

111	Case No.:5/10/82-ALC4/2009		Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.		Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Approved
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HQ File :01/82/050/00129/AM10/	RLA File :08/24/040/00029/AM10/	Lic.No/Date:0810080219 26.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2008/Ch.II dated 30.06.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
4.4 Diamino Sulphanilide	1 Kg.	1.	Aniline Oil	0.458 kg
		2.	Acetic Acid	0.317 kg
		3.	Para Nitro Aniline	0.728 kg
		4.	Caustic Soda Flakes	0.545 kg
		5.	Soda Ash	0.350kg
RA concerned may take further necessary action as per above decision of NC.				

112	Case No.:7/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00131/AM10/	RLA File :03/94/040/00136/AM10/	Lic.No/Date:0310521306 26.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to forward a copy of application to DIPP for their comments. Accordingly, case was deferred for 15.09.2009.			

113	Case No.:8/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00132/AM10/	RLA File :03/94/040/00137/AM10/	Lic.No/Date:0310521317 26.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to forward a copy of application to DIPP for their comments. Accordingly, case was deferred for 15.09.2009.			

114	Case No.:9/10/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00133/AM10/	RLA File :03/94/040/00059/AM10/	Lic.No/Date:0310521318 26.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to forward a copy of application to DIPP for their comments. Accordingly, case was deferred for 15.09.2009.			

115	Case No.:12/10/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00136/AM10/	RLA File :03/94/040/00122/AM10/	Lic.No/Date:0310521560 27.05.2009	Defer Date:15.09.2009

Decision :Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.

116	Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

117	Case No.:14/10/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00138/AM10/	RLA File :09/24/040/00036/AM10/	Lic.No/Date:0910038023 28.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

118	Case No.:15/10/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00139/AM10/	RLA File :09/24/040/00041/AM10/	Lic.No/Date:0910038025 28.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

119	Case No.:16/10/82-ALC4/2009	Party Name:MEDREICH LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00140/AM10/	RLA File :07/24/040/00068/AM10/	Lic.No/Date:0710065057 28.05.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

120	Case No.:1/17/82-ALC4/2009	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00264/AM10/	RLA File :07/24/040/00135/AM10/	Lic.No/Date:0710065750 03.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

121	Case No.:2/17/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00265/AM10/	RLA File :09/24/040/00121/AM10/	Lic.No/Date:0910038452 06.07.2009	Defer

Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.				Date:15.09.2009
122	Case No.:3/17/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00266/AM10/	RLA File :03/94/040/00279/AM10/	Lic.No/Date:0310527467 06.07.2009	Defer Date:15.09.2009
	Decision :Committee considered case as per agenda and in light of written comments forwarded by DIPP vide their U.O. No.7/230/09-TSW/68 dated 30.07.2008, decided to call for the following information from the firm.			
	1. The exact details indicating specifications and application of export product and import item. 2. Spsep-wise manufacturing process in detail, indicating wastage at each stage of operation. Accordingly, case was deferred for 15.09.2009.			
123	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of C&PC.			
124	Case No.:5/17/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00268/AM10/	RLA File :03/95/040/00102/AM10/	Lic.No/Date:0310527449 06.07.2009	Defer Date:15.09.2009
	Decision :Committee decided to examine the case on file. Accordingly, it was decided to defer the case for 15.09.2009.			
125	Case No.:6/17/82-ALC4/2009	Party Name:CENTAUR PHARMACEUTICALS PVT. LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00269/AM10/	RLA File :03/94/040/00272/AM10/	Lic.No/Date:0310527469 06.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			
126	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810 07.07.2009	Defer Date:15.09.2009

Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.

127	Case No.:8/17/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00271/AM10/	RLA File :05/24/040/00208/AM10/	Lic.No/Date:0510245316 08.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

128	Case No.:9/17/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00272/AM10/	RLA File :09/24/040/00101/AM10/	Lic.No/Date:0910038523 09.07.2009	Defer Date:15.09.2009
	Decision :Committee decided to forward a copy of application to Ministry of Food Processing Industry for their comments. Accordingly, case was deferred for 15.09.2009.			

129	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			

130	Case No.:11/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:17/82-ALC4/2009 21.07.2009	Status:Case Deferred
	HQ File :01/82/050/00274/AM10/	RLA File :05/24/040/00204/AM10/	Lic.No/Date:0510245517 10.07.2009	Defer Date:15.09.2009
	Decision : Committee decided to defer case for 15.09.2009 for comments of Department of Pharmaceuticals.			
